

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. CHIRAG BHANU SINGH

Civil Appeal No(s). 8259/2013

KEWALANAND B.ED.COLLEGE

Appellant(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(with interim relief and office report)

WITH

C.A. No. 8262/2013

Interim Relief and Office Report)

Date : 12/07/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr. Baldev Atreya, Adv.

Mr. Atishi Dipankar, Adv.

For Respondent(s)

Mr. Kunal Verma, Adv.

Mr. Upendra Mishra, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Deepak Goel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service is complete.

All the four respondents are duly represented.

Parties have not filed the statement of case.

It is no more a mandate after the amendment in the
Supreme Court Rules, 2013.

Registry to process the matter for listing before the
Hon'ble Court, as per rules.

(CHIRAG BHANU SINGH)
Registrar